

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

ORIGINAL PETITION NO. 03 OF 2018 &
IA NO. 470 OF 2018

Dated: 6th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jindal Stainless Limited
Versus

.... **Petitioner(s)**

The Bureau of Energy Efficiency, Ministry of Power,
Government of India & Ors.

.... **Respondent(s)**

Counsel for the Petitioner(s) :

Mr. Aditya N. Das
Ms. Evita A. Das

Counsel for the Respondent(s) :

Mr. Aneesh Sadhwani
Mr. Rohit Jain for R-1 & 4

ORDER

The learned counsel appearing for the Appellant prays for four weeks time, on the ground that the Respondents are in the process of considering check verification through their Auditors.

The learned counsel appearing for the Respondent No. 1 and 4 submitted that he does not have any instructions regarding check verification through the Auditors.

Submissions of the learned counsel appearing for the Petitioner and the learned counsel appearing for the Respondent No. 1 and 4, as stated supra, are placed on record.

Post this matter for hearing on **13.03.2019** to enable the learned counsel appearing for the Appellant to report the progress in the matter.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member